

In the Central Administrative Tribunal  
Calcutta Bench

MA No.425 of 1998  
(OA No.1278 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. B.P. Singh, Administrative Member

S. N. Basu

-Vs-

Ministry of Defence

For the Applicant : Mr. R.K. De, Advocate

For the Respondents: None

Heard on : 22-10-1998

Date of Judgement : 22-10-1998

ORDER

Heard Ld. Advocate Mr. De, on behalf of the applicant over an application filed by the applicant for direction upon the respondents to pay to the applicant a lump sum of Rs.50,000/- towards gratuity of the applicant within a period of fortnight. No reply has been filed to the MA till date by the respondents. Applicant also prays for early hearing of the original application filed by the applicant.

2. We have gone through the impugned order dated 10-10-97 (Annexure A-11) by which the disciplinary authority imposed penalty of cut in pension of Rs.150/- pm for a period of two years from Shri Basu (applicant). In view of the aforesaid order, we find no impediment on the part of the respondents to make payment of DCRG money as prayed for by the applicant in this application. Accordingly, we direct the respondents to make payment of entire DCRG money which would be admissible to the applicant within one month from the date of communication of this order. Accordingly, MA is disposed of.